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01.9.95

OA. 91/95

Serial No. of Order	Date of Order	Order with Signature	
18	04/04/2000	<p>Learned Counsel for the petitioner is on accommodation. Matter is adjourned to 06.04.2000.</p> <p style="text-align: right;">J. N. M. Vice-chairman H/H.</p> <p style="text-align: right;">Member (J).</p>	<p>or. no. 9. may be new Counter not filed adj to 2.2.98 For order</p> <p style="text-align: right;">1 29.1.98 Bd</p>
19.	6.4.2000	<p>In this OA. U/s. 19 of the AT Act, 1985, the applicant has prayed for a direction to the Respondents to provide the applicant some work as per direction dt. 1.11.94 in OA 476/90. Respondents in their Counter have submitted that after the Judgment in OA 476/90 was received they have screened the applicant and he has been appointed as a regular substitute in the operative Deptt. in order dt. 13.3.98. We have heard Mr. D.P. Dhasot, Mr. Cerval for the applicant and Mr. D. N. Mishra, Mr. Sadiq</p>	<p>Counter not filed adj to 23.2.98 For further orders pl. J. N. M. 20/1/98 Bench. Counter not filed adj to 27.3.98 For order 1 26.3.98 Bd For admis. adj to 27.4.98 Counter not filed Bd 1 24.4.98 Bd</p>

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>Convened for the Respondents In view of the Counter of the Respondents, the OA. is disposed of for having become infructuous.</p> <p>U.P. - J. M. S. M. V.P. - G. P. S. M.</p> <p>Member (T.O.D.)</p>	<p>Order-13 maintained Counter not held ad3 to 23.6.98 For order</p> <p>1 22681 Bal</p> <p>Order-15 maintained Counter not held ad3 to 9.9.98 For admission</p> <p>1 S. P. 88 Bal</p> <p>Counter not held For order</p> <p>1 3.2.2000. Bal</p> <p>For being of admission. ad3 to 4.4.2000 Counter not held</p>